## RACTA Be Examination SRAVANA 3, 1888 (SARA) Papers laid 14474 of sulpider bootract by P.U.C.

Mr. Speaker: The Home Minister is just now in the Rajya Sabha. We shall take that up any moment he comes here.

Shri S. M. Banerjee: May I make a submission?....

Mr. Speaker: Shri S. M. Banerjee should resume his seat. I do not want anything to be raised here which is not on the Order Paper.

Shri S. M. Banerjee: I want your guidance.

**भी बार्ज फरनेन्डीब (बम्बई द**क्षिण) : **घडक्नें**सेंट पोक्षन का क्या हुआ है ?

भी हुक्त न वर्द कल्लाय (उज्जैन) : मैं ने एक प्रस्ताव दिया था। तीन चार दिन हो गए हैं

Mr. Speaker: All hon. Members may please sit down. If everybody gets up, and says something then it will only lead to confusion.

भी बार्ज फरनेग्डिंग्स : एल० प्राई० सी० बालों की हड़ताल देश भर में हो रही है। मुझे पता चला है कि स्ट्राइक के पहले उन की सजा देनी शुरू कर दी गई है....

Mr. Speaker: I cannot allow this kind of thing. None of these observations by the hon. Members will be recorded. (Interruptions). First of all, I am on my legs. Secondly, I would not allow hon. Members to raise anything in this manner.

(Interruptions) \*\*.

Shri S. M. Banerjee had raised it the other day; he had raised it the day before yesterday also. Every day, he is raising the same thing over and over again. I am not going to allow this kind of thing now.

Shri S. M. Benerjee: The employees are going to be victimised . . .

Mr. Speaker: None of these observations by the hon. Members will be recorded.

Shri S. M. Banerjee: \*\*

ghri George Fernandes: \*\*

र्था हक्स चन्द्र कछवाय \*\*

Mr. Speaker: Now, Papers to be be Laid on the Table.

12.04 hrs.

PAPERS LAID ON THE TABLE

FINANCE ACCOUNTS OF CENTRAL GOV-ERNMENT AND AUDIT REPORT, DEFENCE SERVICES AND APPROPRIATION ACCOUNTS OF DEFENCE SERVICES

The Deputy Prime Minister and.

Minister of Finance (Shri Morarji
Dessi): I beg to lay on the Table a
copy each of the following papers:

- Finance Accounts of the Central Government for the year 1965-66. [Placed in Library. See No. LT-1163/67].
- (2) Audit Report, Defence Services, 1967, under article 151 (1) of the Constitution. [Placed in Labrary. See No. LT-1164/67].
- (3) Appropriation Accounts of the Defence Services for the year 1968-66 and Commercial Appendix thereon. [Placed in Library. See No. LT-1165/ 67].

NOTIFICATION UNDER MERCHANT SHIP-PING ACT ANNUAL REPORT OF MUGUL LINE LTD.

The Minister of Transport and Shipping (Dr. V. K. B. V. Rac): I beg to lay on the Table—

(1) (i) A copy of the Sailing Vessels (Members of Crew) Rules, 1967, published in Notification No. G.S.R. 533 in-Gazette of India dated the 15th April, 1967, under subsection (3) of section 458 of [Dr. V. K. R. V. Rao.] the Merchant Shipping Act, 1956.

- (ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-1166/57].
- (2) A copy of the Annual Report of the Mugal line Limited, Bombay for the year ended 31st December, 1966, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LIT-1167/87).

REPORT OF COMMITTEE OF M/Ps. ON EDUCATION (1967)—NATIONAL POLICY ON EDUCATION

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Agad): On behalf of Dr. Triguna Sen, I beg to lay on the Table a copy of the Report of the Committee of Members of Parliament on Education (1967)—National Policy on Education [Placed in Library. See No. LT-1168/67].

Shri Vasudovan Nair (Peermade): I hope we are having a discussion on this report.

Mr. Speaker: I shall see. That is a separate thing.

NOTIFICATIONS UNDER INDIAN TELEGRAPH
ACT AND INDIAN WIRELESS
TELEGRAPHY ACT

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujgal): I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegrph Act, 1885:—
  - (i) The Licensing of Wireless Receiving Apparatus (Amendment) Rules, 1967, published in Notification No. G.S.R. 772

- in Gasette of India dated the 27th May, 1967.
- (ii) The Commercial Broadcast Received Licensing (Dealers) Rules, 1967, published in Notification No. G.S.R. 778 in Gazette of India dated the 27th May, 1967. [Placed in Library. See No. LT-1170/ 67].
- (2) A copy each of the following Notifications under sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933:—
  - (i) The Indian Wireless Telegraphy (Possession) Amendment Rules, 1967, published in notification No. G.S.R. 774 in Connection of Indian Indian has 27th May, 1967.
  - (ii) The Indian Wireless Telegraphy (Possession) Second Amendment Rules, 1967, published in Notification No. G.S.R. 932 in Gazette of India dated the 17th June, 1967. [Placed in Library. See No. LT-1171/67].

NOTIFICATION UNDER MOTOR VEHICLES

The Deputy Minister in the Ministry of Transport and Shipping (Shriphakt Darshan): I beg to lay on the 'able—

- (ii) A copy of th Delhi Motor Vehicles (1st Amendment) Rules, 1966, published in Notification No. F. 12 (76)/60 66-PR(T) in Delhi Gezette dated the 24th March, 1968, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (2) A statement showing reasons for delay in laying the above Notification. [Placed in Library. No. LT-1172/67].

12.95 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

THUTH REPORT

Shri Khadiikar (Khed): I beg to present the Tenth Report of the Cost-